

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.72725 of 2025**

**In
CRIMINAL MISCELLANEOUS No.27029 of 2025**

Arising Out of PS. Case No.-11 Year-2025 Thana- Cyber P.S. District- Lakhisarai

Raja Kumar Son of Late Sanjay Kumar R/o Village - Hajratpur Madro, P.S. -
Ariari Kasar, District - Sheikhpura.

... .. Petitioner/s

Versus

The State of Bihar

... .. Opposite Party/s

Appearance :

For the Petitioner/s : Mr.Vijay Anand, Advocate

For the State : Mr.Navin Kumar Pandey, APP

**CORAM: HONOURABLE MR. JUSTICE SANDEEP KUMAR
ORAL ORDER**

2 09-01-2026 Heard learned counsel for the petitioner and learned
APP for the State.

2. This is the second attempt on behalf of the
petitioner for grant of bail in connection with Cyber P.S. Case
No. 11 of 2025 registered for the offence punishable under
Sections 318(4), 319(2) of the Bharatiya Nyaya Sanhita, 2023
and Sections 66(C) and 66(D) of the IT Act.

3. Earlier the bail application of the petitioner has
been rejected vide order dated 06.05.2025 passed in Cr. Misc.
No. 27029 of 2025, which reads as under:

*“Heard the learned counsel for the
petitioner and learned APP for the State.*

*2. The petitioner, who is in custody
since 01.03.2025, seeks regular bail in
connection with Cyber P.S. Case No. 11 of*



2025 registered for the offence under Sections 318(4), 319(2) of the Bharatiya Nyaya Sanhita, 2023 and Sections 66(C) and 66(D) of the IT Act.

3. As per the prosecution case, the Cyber Police Station on getting complaint of cyber fraud raided the place of occurrence from where the petitioner and others were apprehended. The Police had raided the place after tracing Mob.No. 9007683902.

4. From the petitioner, one mobile phone with dual sim has been recovered and from a bag in the room, three mobile were recovered. From the place of occurrence, one Laptop and one copy was recovered and in the copy, many mobile numbers were written and cyber criminals were making calls on those mobile numbers.

5. Considering the fact that the petitioner is a cyber fraud who was caught by the Cyber Police who committed raid at the place of occurrence and recovered a number of incriminating articles, I am not inclined to grant bail to the petitioner.

6. Accordingly, this application for regular bail is hereby rejected.”

5. This Court finds no new ground to review its earlier order dated 06.05.2025.

6. Accordingly, this application stands dismissed.

(Sandeep Kumar, J)

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